F.No. C-50/54/2017-Ad.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi, the 12th July, 2017

To,

The Commissioner of Customs, Central Excise & Service Tax,
Siliguri Commissionerate, CR Building,
HM Road, Hakimpara,
Siliguri -734001 (West Bengal) – Fax No. 0353-2523146


Sir,

I am to refer to Election Commission’s letter No. 464/ECI/LET/EEM/Exp. Obs./BE/EEPS/2017/Vol.I/686 dated 6th July, 2017 (copy enclosed), and to say that the Election Commission has appointed Shri L. Prabhunanda Singh, IRS(C&CE) as expenditure observer (R-22241) of AC No. 10 – Northern Angami.I (Kohima, Nagaland). The Appointment letter is enclosed.

2. It is requested that the same may be communicated to Shri L. Prabhunanda Singh with the instruction to reach the assigned AC/Dist. Hqs. on the last date for withdrawal of candidature i.e. 15.07.2017.

Yours faithfully,

(J.P. Sharma)

Under Secretary to the Government of India
Tel.No. 011-23095520
ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001


To

Sh. S. A. Ansari, Under Secretary (Ad. IIA),
M/o Finance, Dept. Of Revenue, Central Board of Excise & Customs,
Room No. 47B, North Block,
New Delhi-110003
(saansari1967@gmail.com)


Sir,

I am directed to refer to your letter No. 26014/93/2016/-Ad. IIA, dated 15th September, 2016 and to state that the Commission has announced bye-elections to 12 – Pakke Kessang (ST) AC and 10 – Northern Angami-I (ST) AC in the States of Arunachal Pradesh and Nagaland respectively vide its Press Note No. ECI/PN/53/2016, dated 29th June, 2017 (copy enclosed). In this connection, the Commission has appointed following IRS (C&CE) Officer as Expenditure Observer:

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name of the Expenditure Observer deployed</th>
<th>State</th>
<th>No. &amp; Name of AC</th>
</tr>
</thead>
</table>

2. Appointment letter of aforesaid IRS (C&CE) Officer is being forwarded herewith with the request to communicate immediately to him to reach his assigned AC/District HQ on the last date for withdrawal of candidatures i.e. 15.07.2017.

Yours faithfully,

(Soumyajit Ghosh)
Under Secretary

Copy to:-
1. The Chief Electoral Officer, Nagaland, Kohima for information and necessary action. (By Speed Post/e-mail)

2. Sh. L. Prabhunanda Singh, IRS(C&CE) (R-22241), Dy. Commissioner, O/o the Commissioner of Central Excise & Service Tax, Siliguri Commissionerate, CR Building, HM Road, Hakimpura, Siliguri-734001, West Bengal with the request to reach his assigned AC/Distt. Hq. on 15.07.2017 (Mob. No. 09800050003, e-mail id: prabhu_nan@yahoo.co.in) (By Speed Post/e-mail)

(Soumyajit Ghosh)
Under Secretary

Sh. Sikha, A.S.O (on leave)
L. Prabhunanda Singh  
IRS(C&CE): 2011

Subject: Bye-elections, 2017 - Appointment of Expenditure Observer.

Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for above mentioned elections.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Constituency With [District]</th>
</tr>
</thead>
<tbody>
<tr>
<td>Nagaland</td>
<td>10-Northern angami-i [Kohima]</td>
</tr>
</tbody>
</table>

You are allocated in above mentioned constituency(ies). You are required to report on this duty by 15/07/2017

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However, whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DG (EE) concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption requests have been accepted by the Commission.

6. You must reach the Constituency on the last date for withdrawal of candidatures and shall remain in the constituency during the entire campaign period and shall leave the constituency only after the poll/poll if any is over. You will submit arrival report immediately after reaching the constituency and 1st and 2nd Report within 24 hrs. of withdrawal of candidatures and 3rd Report within twenty four hours of completion of poll/poll. You will visit in the district under which the constituency(ies) fall once again on 26th day after the declaration of result of election and stay in the district for 8 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidates after the declaration of results. You should be present in the Account Reconciliation Meeting to be convened by the DEO on the 26th day after the declaration of results. On completion of your duty as Observer, you will send a final report (Expenditure Observer Report-IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date.

7. You are requested to report to your controlling authority after completion of each visits (1st and 2nd visit).

8. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons. The Observer will not issue any direction regarding transfer of officers etc. to the DEO/RO or to any other election related official. In case any deviation in the conduct of officials is noted by the Observer, the same may be brought to the notice of the Commission immediately so that the Commission may take appropriate action on the matter.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as mentioned above. You should change your password on first login.

The link for Observer Portal is available on http://eci.nic.in or http://Observerseci.nic.in

Yours faithfully,

(NIKHIL KUMAR)
Dy. SECRETARY
PRESS NOTE

Subject: Schedule for bye-elections to fill casual vacancies in the State Legislative Assemblies of Arunachal Pradesh and Nagaland – reg.

There are following clear vacancies in State Legislative Assemblies of various States/UT, which need to be filled up:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>Name &amp; No. of Assembly Constituency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Arunachal Pradesh</td>
<td>12 – Pakke Kessang (ST) AC</td>
</tr>
<tr>
<td>2</td>
<td>Nagaland</td>
<td>10-Northern Angami-I (ST) AC</td>
</tr>
</tbody>
</table>

After taking into consideration various factors like local festivals, electoral rolls, weather conditions etc., the Commission has decided to hold bye-elections to fill these vacancies as per the programme mentioned as under:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Event</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Issue of Notification</td>
<td>05.07.2017 (WED)</td>
</tr>
<tr>
<td>2</td>
<td>Last date of making Nominations</td>
<td>12.07.2017 (WED)</td>
</tr>
<tr>
<td>3</td>
<td>Scrutiny of Nominations</td>
<td>13.07.2017 (THU)</td>
</tr>
<tr>
<td>4</td>
<td>Last date for withdrawal of candidatures</td>
<td>15.07.2017 (SAT)</td>
</tr>
<tr>
<td>5</td>
<td>Date of Poll</td>
<td>29.07.2017 (SAT)</td>
</tr>
<tr>
<td>6</td>
<td>Counting of Votes</td>
<td>03.08.2017 (THU)</td>
</tr>
<tr>
<td>7</td>
<td>Date before which election shall be completed</td>
<td>05.08.2017 (SAT)</td>
</tr>
<tr>
<td>8</td>
<td>Hours of Poll</td>
<td>07.00 AM to 4.00 PM</td>
</tr>
</tbody>
</table>

ELECTORAL ROLL

The Electoral Roll for Arunachal Pradesh and Nagaland with reference to 01.01.2017 has been finally published on 11.01.2017 and 10.01.2017 respectively. The bye-election in the States will be held with the existing rolls.
ELECTRONIC VOTING MACHINES (EVMs)

The Commission has decided to use EVMs in the bye-elections in all the polling stations. Adequate numbers of EVMs have been made available and all steps have been taken to ensure that the polls are conducted smoothly with the help of these machines.

IDENTIFICATION OF VOTERS

In consonance with the past practice, the Commission has decided that the voter’s identification shall be mandatory in the aforementioned bye-elections at the time of poll. Electoral Photo Identity Cards (EPIC) shall be the main document of identification of a voter. However, in order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Rolls, separate instructions will be issued to allow additional documents for identification of voters at the time of poll in the said bye-elections.

MODEL CODE OF CONDUCT

The Model Code of Conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Parliamentary Constituency/Assembly Constituencies going for bye-elections is included, subject to partial modification as issued vide Commission’s instruction No. 437/INST/2012/CC&BE, dated 26th April, 2012 (available on the Commission’s website). The Model Code of Conduct shall be applicable to all candidates, political parties and the State Governments concerned. The Model Code of Conduct shall also be applicable to the Union Government for the States concerned.

(SUMIT MUKHERJEE)
SECRETARY